

**IN THE HIGH COURT OF HIMACHAL PRADESH, SHIMLA**

**CWP No. X/2020 (to be numbered subsequently)**

**Date of order: 27.3.2020**

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**Court on its own motion.**

***In Re:*** Extension of Interim orders.

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*Coram*

**The Hon'ble Mr. Justice L. Narayana Swamy, Chief Justice.**

**The Hon'ble Mr. Justice Tarlok Singh Chauhan, Judge.**

**The Hon'ble Mr. Justice Sureshwar Thakur, Judge.**

*Whether approved for reporting?*

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**ORDER:**

Considering the outbreak of COVID-19 and in view of the imposition of curfew/prohibitory orders under Section 144 Cr,P.C, in the State of Himachal Pradesh, the functioning of this has been suspended till further orders and the Subordinate Courts to the High Court, were ordered to observe close day vide order dated 24.3.2020.

2. In terms of Order No. 40-3/2020-DM-1 (A), The Government of India has taken strong measures to prevent the spread of aforesaid Virus and has declared nationwide lockdown for three weeks.

3. Under these extra ordinary circumstances interim orders operating in favour of parties, stay, bails, and paroles have expired or will expire on or after 24.3.2020.

4. Therefore, this Court, by taking *suo motu* cognizance under Articles 226 and 227 of the Constitution of India, hereby order that in all matters pending before this Court and Courts subordinate to this Court, wherein, such interim orders issued were subsisting as on 24.3.2020 and expired or will expire thereafter, the same shall stand automatically extended till 16.4.2020 or until further orders, except where any orders to the contrary have been passed by the Hon'ble Supreme Court of India in any particular matter, during the intervening period or by the Court/Forum by which the same was issued.

5. All orders of eviction, dispossession or demolition, which have not been executed till date, in view of orders passed by the High Court, District Courts or the Civil Court, the same shall remain in abeyance till 16.4.2020 or until further orders, unless vacated or modified earlier by any judicial order passed by the appropriate Court/authority, by which, it was issued.

6. It is clarified that in case, the extension of interim orders, bails, stay, and paroles causes any hardship to a party, to

such proceedings, they would be at liberty to seek appropriate relief, as may be advised.

7. This order be uploaded on the website of this Court and be conveyed to the learned Advocate General, Assistant Solicitor General of India, President High Court Bar Association, all the Bar Associations of the Districts/Sub-Divisions, in the State of Himachal Pradesh, through their Presidents as well as to all District Courts Subordinate to this Court.

**(L. Narayana Swamy)**  
**Chief Justice**

**(Tarlok Singh Chauhan),**  
**Judge.**

**(Sureshwar Thakur),**  
**Judge**

**March 27, 2020**  
**(cm)**